

ORDER DATED 19<sup>th</sup> OF SEPTEMBER, 2012

G.K. Dash.....Applicant

Vrs.

Union of India & Others .....Respondents

Coram:

**HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER**

**&**

**HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER**

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Heard Sri P.K. Padhi, Ld. Counsel appearing for the applicant and Sri S.K. Patra, Ld. Addl. Standing Counsel for the Respondents on whom a copy of this O.A. has already bee served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

“Hon’ble Tribunal may be pleased to quash Annexures-A/2 & A/5 and direct the Respondents to refund the amount with interest.”

3. During the course of hearing Sri Padhi, Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has also filed appeal dated 04.09.2012 vide Annexure-A/6 before the Respondent No.2 which is still pending for consideration. Sri Padhi, therefore, prayed that the applicant’s grievance can be redressed if Respondent No.2 is directed to consider and dispose of the pending appeal dated 04.09.2012 vide Annexure-A/6 within a specific time frame.

4. Having heard the Ld. Counsel for the parties, we at this stage, without entering into the merit of the case and as agreed to by the Ld. Counsel for the parties, we direct Respondent No.2 to consider the pending appeal dated 04.09.2012 vide Annexure-A/6 and pass a reasoned & speaking order under intimation to the applicant within a period of 45 days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

*[Signature]*  
JUDL. MEMBER

*[Signature]*  
ADMN. MEMBER

K.B